



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

PUBLIC INTEREST LITIGATION NO. 53 OF 2023

Meenakshi Menon .. Petitioner

Versus

The Union of India, through
Ministry of Law and Justice .. Respondent

Mr. Ahmad Abdi a/w Mehmood Abdi & Mohammad Abdi i/by
Eknath Dhokale for petitioner.

Mr. Advait M. Sethna a/w Anusha Amin a/w Sandeep Raman
for respondent/UoI.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &
ARIF S. DOCTOR, J.**

DATE: 20th DECEMBER, 2023

P.C.:

1. Issue notice to the respondent.
2. Mr. Sethna, learned counsel, has put in appearance and waives service of notice on behalf of the sole respondent/UoI.
3. As prayed, six weeks' time is granted to the respondent to file affidavit-in-reply. Two weeks thereafter shall be available to the petitioner to file rejoinder affidavit, if any.
4. List PIL petition on **7th February, 2024**.
5. Since constitutional validity of paragraph 4 of Tenth Schedule to the Constitution of India is under challenge in this PIL petition, we issue notice to the learned Attorney General of India.

(ARIF S. DOCTOR, J.)

(CHIEF JUSTICE)